

करना और इस सूचना को दबाये रखना, कार्यभार को सौंपने से इन्कार कर के अनु-शासन भंग करना, कतिपय अभिमान आदि को मंजूर करने में अधिकार का अतिक्रमण तथा दुरुपयोग करना आदि जैसी बातें शामिल हैं। श्री मोसेस ने इस संबंध में अपने निवेदन आदेश तथा उनके तामील किए गए आरोप पत्रों के खिलाफ मद्रास के उच्च न्यायालय में समादेश याचिका दायर की है। इसलिये इस समय यह मामला न्यायाधीन है।

Serving Ex-Civilian School Masters in the Army

5408. SHRI RAMESHWAR NEEKHRA: Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 5178 on the 23rd Decemer, 1981 regarding serving Ex-Civilian School Masters in the Army and state:

(a) the number of Graduate and Non-Graduate Ex-Civilian School Masters, Services/Arms or Department-wise, who are employed in Lower Categories, with lower scale of pay;

(b) whether the Home Ministry O.M. No. 01/10/68-CS(III) dated 4th December, 1968 implemented in his Ministry vide Army Order No. 65 of 1981 dated 15 June, 1981, entitles the employees previously adjusted in lower categories, for protection of their pay;

(c) what are the reasons for not recognising the category of Civilian School Masters as Teachers; and

(d) how many Ex-Civilian School Masters have been given equivalent posts on becoming surplus and subsequent absorption under the Ministry?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) Information is being collected.

(b) The provision of Army Order No. 65 of 1981 dated 15-6-81 are affective from the date of its issue, namely, 15-6-1981. Hence, the benefit of this Army Order is not admissible to these adjusted in lower categories before this date.

(c) Civilian School Masters have been employed in lieu of Unit Education Instructors as a stop gap arrangement till the latter category become available, for imparting education to soldiers.

(d) Information is being collected.

Telephone facilities at residence of Lt. Cols. and above

5409. SHRI T. NAGARATNAM: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that officially, telephone facilities at the residence are provided only from the rank of Lt. Col. and above;

(b) if so, the criteria on which such telephone facilities are provided;

(c) whether the same norms are applicable to those officers who are in Defence Medical Service;

(d) whether, keeping in view the emergent nature of duties of Doctors in Defence Medical Service, Government propose to relax the norms and conditions to enable a 'Major' to get telephone connection at his/her residence officially; and

(e) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) and (b). The Officer's rank alone is not the criterion for the provision of residential telephone. Residential telephones are provided to officers on the basis of administrative requirements taking into consideration the nature of duties performed by the officers.

(c) Yes, Sir.

(d) and (e). Residential telephones to specialist Medical Officers in the Defence Service are authorised irrespective of rank. Similarly Doctors who are required to be called to attend to emergency cases are also provided telephones at their residences. Provision also exists for providing additional residential telephones to Specialists in hospitals on the basis of need. There is, therefore, no need to change the existing rules.